

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-586/ND/2023

IN THE MATTER OF:

Jammu and Kashmir Bank

Vs.

Ferrous Investments Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 18.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Syed Arsalan, Mr. Prateek Khaitan, Mr. Chatanya
Sharma, Mr. Shitij Chakravarty, Adv.

For the Respondent : Mr. Amit Dhall, Adv.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have not received the copy of the petition. Ld. Counsel on behalf of the Petitioner undertakes to provide a copy of the petition along with all documents to the Ld. Counsel on behalf of the Corporate Debtor. Reply be filed within a period of two weeks. List the matter on **30.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)